

LIST C**HINDUSTHAN SMALL TOOLS PRIVATE LIMITED-In Liquidation****List of Operational Creditors (Governments only)**

[In Compliance of Regulation 31 of Insolvency and Bankruptcy Board of India(Liquidation Process), Regulations, 2016]
 (Version 1 dated 15.02.2023 : Pursuant to claims received)

Category : Operational Creditors (Governments only)

Sl. No	Name of Stakeholder	Amount Claimed	Claim Admitted	Claim Rejected	Under Verification	Security Interest
		Amount (INR)	Amount(INR)	Amount(INR)	Amount(INR)	
1	The Assistant Commissioner CGST & CX, Park Street Division Kolkata South Commissionerate	26,381	26,381	-	-	Unsecured
	Total Amount	26,381	26,381			

Notes: These notes to be considered as an integral part of this sheet.**General Notes(GN)**

GN.1	The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the corporate debtor. The claim verification exercise has been conducted with all due diligence and care, however, error if any, due to certain technical glitches can not be ruled out.
GN.2	Admission of the claims is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.
GN.3	The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.
GN.4	Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise).
GN.5	The stakeholder who have not submitted their claims during the liquidation process, the claim submitted by such stakeholders during the Corporate Insolvency Resolution Process have been considered by Liquidator in terms of Regulation 12(2)(c) of IBBI(Liquidation Process) Regulations, 2016.